

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 204  
CA No. 20/JPR/2022  
IA (CA) No. 17/JPR/2022  
IA (CA) No. 18/JPR/2022  
CA No. 01/JPR/2023  
CP No. 09/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

Satya Narayan Gupta

...Petitioner

Versus

Silver Soil Industrial Park Pvt. Ltd.

...Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Petitioner : Sandeep Taneja, Adv.  
Anuj Jain, Adv.  
For the Respondent : Varnali Purohit, Adv.  
Samay Maheshwari, Adv.

**ORDER**

**CP No. 09/241-242/JPR/2022:**

Heard Mr. Sandeep Taneja, Adv. appearing for the Petitioner. Ms. Varnali Purohit, Adv. appearing for the Respondent No. 2. Mr. Samay Maheshwari, Adv. appearing for the Respondent No. 3. Reply to the main petition has been filed by Respondent Nos. 2 & 3. Learned Counsel for the Petitioner sought time to file rejoinder. Rejoinder, if any, may be filed within two weeks with an advance copy to the opposite counsel.

VG

Sd-

Sd-

Earlier, it was submitted by the Respondent that in terms of the order dated 07.04.2022 passed by the Hon'ble NCLAT, parties be heard in respect of interim order.

Interim order, if any, shall be continued till the next date of hearing. List the matter along with pending IAs on 09.10.2023.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

September 15, 2023